

ROLTA INDIA LIMITED
Regd. Office: Rolta Tower-A, Rolta Technology Park, MIDC-Marol, Andheri (East), Mumbai - 400093. Tel. No.: 91-22-29266666
Fax No.: 91-22-28365992; CIN: L74999MH1989PLC052384
E-Mail: investor@rolta.com; Website: www.rolta.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that the meeting of the Board of Directors of Rolta India Limited (Company) is scheduled to be held on Wednesday, February 12, 2020, *inter alia*, to consider and approve the Unaudited Consolidated & Standalone Financial Results of the Company for the quarter and nine months ended December 31, 2019.

Trading window, under the Policy for Insider Trading in the securities of the Company, shall remain closed up to 48 hours after the results are made public on February 12, 2020. The above information is also available on the Company's website www.rolta.com and also on Stock Exchanges websites at www.bseindia.com and www.nseindia.com.

For **ROLTA INDIA LIMITED**
 Sd/-
 Hetal Vichhi
 Company Secretary

Place : Mumbai
 Dated : February 3, 2020

PUBLIC NOTICE

TAKE NOTICE THAT, under instructions of our client, we are investigating the ownership title of Kalpataru Retail Ventures Private Limited, a company existing under the Companies Act, 2013 having its registered office at 101, Kalpataru Synergy, Opp. Grand Hyatt, Santacruz (East), Mumbai 400055 ('Kalpataru') in respect of the pieces and parcels of freehold land bearing CTS Nos. 94/A measuring 303.8 square meters, 94/B measuring 3314.6 square meters, 94/C measuring 3207.2 square meters and 94/D measuring 5459.4 square meters (all areas as per PR Cards) aggregating to 12,285 square metres, of Village Wadhwan, Taluka Borivali, Mumbai Suburban District (the 'Property'), from which the area forming part of the road setback admeasuring in aggregate 573.30 sq. mtrs. comprising of (1) entire CTS No. 94/A admeasuring 303.8 sq. mtrs. (2) area of 131.90 sq. mtrs. out of CTS No. 94/B and (3) area of 137.60 sq. mtrs. out of CTS No. 94/C, has been handed over to MCGM vide Advance Possession Receipt dated 01.08.2008. The Property is more particularly described in the Schedule hereto. Kalpataru has proposed to develop a residential project on the Property.

Any person having or claiming any estate, right, title, interest, claim or demand whatsoever to or in respect of the Property or any part thereof or any FSI or development potential thereof by way of sale, transfer, assignment, exchange, mortgage, charge, lien, gift, trust, inheritance, devise, bequest, possession, lease, sub-lease, tenancy, sub-tenancy, license, leave and license, care-taker basis, possession, release, relinquishment, its pends, maintenance, encumbrance, easement, trust, or otherwise howsoever or under any memorandum of understanding, agreement for sale, development agreement or power of attorney, any agreement, deed, document, writing, conveyance deed, letter of intent or any other right, right of first refusal or pre-emption or under any, succession, family arrangement/settlement, litigation, decree or order of any Court of Law, or otherwise, is hereby required to notify the same in writing with notarized/certified true copies of documentary proof in support thereof, to the undersigned at their under mentioned address within fourteen (14) days from the date of this notice, failing which any such estate/right/ title/interest/ claim/demand will be considered as waived and not binding on our client.

Please mark your envelope with subscription SD-Kalpataru.

SCHEDULE ABOVE REFERRED TO
(Description of the Property)

All that piece and parcel of land admeasuring in aggregate 12,285 square meters comprised in the below mentioned Survey Nos and CTS Nos of Village Wadhwan, Taluka Borivali, Kandivali:

CTS No.	Area (square meters)
94/A	303.8 (handed over to MCGM)
94/B	3314.6 (out of which 131.90 square metres handed over to MCGM)
94/C	3207.2 (out of which 137.60 square metres handed over to MCGM)
94/D	5459.4

North : By Land bearing CTS No. 95/C of Village Wadhwan, being a part of 18.30 M wide DP road,
 South : Partly by 13.40 mtrs. wide DP of village bearing CTS No. 96 B of village Wadhwan and partly by Land bearing CTS No. 96A/1 of Village Wadhwan,
 East : By 9.15 mtrs. wide existing Road,
 West : Partly by Land bearing CTS No. 95 B and CTS No. 97A/1, of Village Wadhwan

Date : 04.02.2020
 Place: Mumbai

Advocate for the Client
Mr. Sadhawa N. Mishra
SNG & PARTNERS,
 Advocates & Solicitors
 96 Free Press House,
 Nariman Point, Mumbai 400021
 Office: 91 22 68255151 / Direct: 91 22 68255172

Mr. Amit Aggarwal
 For SNG & Partners
 One Bazaar Lane,
 Bengal Market, New Delhi 110001
 Office : 91 21 43582000

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
JAS-LOK CHANRAI MEDICAL PRIVATE LIMITED

1 Name of the Corporate Person	Jas-Lok Chanrai Medical Private Limited
2 Date of Incorporation of Corporate Person	23/01/2015
3 Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Mumbai.
4 Corporate Identity Number of Corporate Person	U74999MH2015FC261284
5 Address of the Registered Office and Principal Office (if any) of Corporate Person	C/o Ostwal Desai & Kothari, 8/10, Calcutt House, Tamarind Lane, Fort, Mumbai-400001.
6 Liquidation commencement date of Corporate Person	01/02/2020
7 Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	Bharat Ramakant Upadhyay Reg. No.: BB/PA-002/IF-N00120/2017-18/10289 Address: 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyanagar Station, Ghatkopar- West, Mumbai - 400066 Ph. No.: 9833284483 Email id registered with IBBI: brupadhyay@hotmail.com Claims to be sent on Email id: brupadhyay.ipo@gmail.com 01/03/2020
8 Last date for submission of claims	01/03/2020

Notice is hereby given that **Jas-Lok Chanrai Medical Private Limited** has commenced voluntary liquidation on **01st February, 2020**. The stakeholders of **Jas-Lok Chanrai Medical Private Limited** are hereby called upon to submit a proof of their claims, on or before **01st March, 2020**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Bharat Ramakant Upadhyay
 Date: 01/02/2020
 Place: Mumbai

JAYSYNTH DYESTUFF (INDIA) LIMITED
 CIN: L24114MH1985PLC035564

Regd Office: 301, Sumer Kendra, P. B. Marg, Worli, Mumbai - 400 018.
 Tel.No.: +91 22 3042 3048 • Fax No.: +91 22 3042 3434
 Website: www.jaysynth.com • E-mail id: jsec@jaysynth.com

NOTICE OF 04/2019-20 BOARD MEETING

Notice is hereby given pursuant to Regulations 29, 33 and 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that 04/2019-20 Board Meeting of Jaysynth Dyestuff (India) Limited is scheduled to be held on Thursday, 13th February 2020 at 12.15 p.m. at the Registered Office of the Company at 301, Sumer Kendra, P. B. Marg, Worli, Mumbai - 400 018 inter-alia to consider and approve Un-audited Standalone and Consolidated Financial Results of the Company for the quarter and nine months ended 31st December, 2019.

Further, pursuant to the Code of Practices and Procedures for Fair Disclosures and Conduct to regulate, monitor and report trading by Designated Persons and immediate relatives of Designated Persons and the SEBI (Prohibition of Insider Trading) (Amendment) Regulations, 2018, and in accordance to our earlier communication to you dated 31st December, 2019, it was intimated that the Trading Window for dealing in Equity Shares of the Company shall remain closed from Wednesday, 01st January, 2020 till the conclusion of 48 hours after the declaration of the Financial Results of the Company for the quarter and nine months ended 31st December, 2019. Accordingly, you may note that the Trading window shall remain closed till Saturday, 15th February, 2020 and shall re-open on Sunday, 16th February, 2020.

This information is also available on the website of the Company at <http://jaysynth.com/StatutoryInformation.html> and on the website of BSE Limited i.e. www.bseindia.com.

For Jaysynth Dyestuff (India) Limited
 Sd/-
Riddhi Manoj Patel
 Company Secretary and Compliance Officer
 Membership No. A50707

Registered Office: 301, Sumer Kendra, P. B. Marg, Worli, Mumbai - 400 018.

Date: 03rd February, 2020
 Place: Mumbai

NRB BEARINGS LIMITED
 CIN: L29130MH1965PLC013251

Regd. Office: Dhannur, 15, Sir P. M. Road, Fort, Mumbai 400 001
 Tel: +91 22 22664570/4160 | Fax: +91 22 22660412
 Website: www.nrbbearings.com | Email: investorcare@nrbbearings.co.in

NOTICE

Notice is hereby given, pursuant to Regulation 29 and 47 of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, February 11, 2020, inter alia, to consider and approve the Un-audited Financial Results for the quarter and nine months ended December 31, 2019.

The information is also available on the website of the Company viz. www.nrbbearings.com and the websites of the Stock Exchange where the Equity Shares of the Company are listed viz. BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).

For **NRB Bearings Limited**
 Sd/-
Shruti Joshi
 Company Secretary

Dated : February 3, 2020
 Place : Mumbai

CHITTARANJAN LOCOMOTIVE WORKS CORRIGENDUM

[1] Corrigendum No. EL-CON-402 Date:- 31.01.2020. Sub:- Corrigendum of Tender No.- EL-CON-402, date of opening:- 25.02.2020 against Tender Notice No. - EL-CON-403 dated:- 23.01.2020. The following clarification against performance guarantee is hereby included against item no.:- (h) of clause 16(4) of Part-II Standard General Conditions of Contract of GCC September 2019: [1] The tenderer who has offered lower total cost as compared to tender value by more than 10 %, shall be required to submit additional Performance Guarantee of value equal to percentage of tender value by which offer is lower than 10%. Other terms & conditions will remain unchanged. Corrigendum is available on website www.ireps.gov.in & www.clw.indianrailways.gov.in.

[2] Corrigendum No. EL-CON-403 Date:- 31.01.2020. Sub:- Corrigendum of Tender No.-EL-CON-403, date of opening:- 25.02.2020 against Tender Notice No. - EL-CON-403 dated:- 23.01.2020. The following clarification against performance guarantee is hereby included against item no.:- (h) of clause 16(4) of Part-II Standard General Conditions of Contract of GCC September 2019: [1] The tenderer who has offered lower total cost as compared to tender value by more than 10 %, shall be required to submit additional Performance Guarantee of value equal to percentage of tender value by which offer is lower than 10%. Other terms & conditions will remain unchanged. Corrigendum is available on website www.ireps.gov.in & www.clw.indianrailways.gov.in.

For **CHITTARANJAN LOCOMOTIVE WORKS**
 Sd/-
Dy CEE/M
 RDS-301 CLW/CHITTARANJAN
 Like us on: www.facebook.com/clwrailways

MAHAGENCO
 Maharashtra State Power Generation Co. Ltd.

NOTICE INVITING e-TENDER NO. NTPS / SRM / 2019-20 / 32

SR. NO	SECTION / RfX NO.	TENDER SPECIFICATION	ESTIMATE RS. (IN LAKHS) EMD RS.
01	WTP/ 3000008781	Supply of Hydrogen gas in MSPGCL's cylinder to Nashik TPS.	Rs.44.55/- Rs.48050/-
02	CIVIL/ 3000008815	Providing services of pump operator in colony area for operation of value of Domestic water supply at NTPS Colony Eklahare.	Rs.06.15/- Rs.9657.29/-
03	MSA/ 3000008836	Work of grass cutting and related work as and required basis at Major store premises, NTPS, Eklahare.	Rs.01.17/- Rs.4679/-
04	MSA/ 3000008837	Renovation of Major stores office including modification work of cabins, computer room, providing tiles flooring, electrical rewiring and false ceiling etc at NTPS, Eklahare.	Rs.15.74/- Rs.19248/-
05	RMC/ 3000008838	Bi-Yearly Work contract for Providing Assistance at HR(Dispatch) and at Security Section, NTPS Eklahare	Rs.12.02/- Rs.15528/-
06	CIVIL/ 3000008839	Bi-yearly contract for operation of drinking water supply pump house at chehadi pump house near Sinnarphata at Nashik Road.	Rs.23.88/- Rs.27389/-
07	EM/ 3000008845	Bi-yearly work contract for day to day electrical works related to NTPS colony electrical maintenance.	Rs.18.12/- Rs.21623/-
08	EM/ 3000008847	Supply, Testing & Commissioning of AMR facility for Automated meter reading at ABT Meters of 125 MW solar plant, Shivajinagar, Sakri.	Rs.04.87/- Rs.8375/-

Cost of Each Tender :- Rs.1180/-, Contact : Resource Management Cell, O/o Chief Engineer, Nashik TPS, Eklahare. Tel. No. 0253-2810291 to 299, Extn:- 2264, 2214 Fax No. 0253-2810072.
 Pl. visit at: <https://eprocurement.mahagenco.in> for Sale Opening Date, Sale closing Date and Submission Date. All Vendors are requested to register on our live site : <https://eprocurement.mahagenco.in> for respective tenders

Chief Engineer, Nashik TPS

RELIGARE FINVEST LIMITED
 Regd. Office: 2nd Floor, Rajlax Building, 24 Nehru Place, New Delhi - 110019.
 Corporate Office: Salcon Bawlas, 5th Floor, Saket District Centre, New Delhi-110017

RELIGARE SME LOANS
 Values that bind

AUCTION/SALE NOTICE

Notice is hereby given for conducting Auction sale under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI ACT) and Rules 8(b) & 9 of the Security Interest (Enforcement) Rules 2002 of the immovable properties, mortgaged to the **M/s Religare Finvest Limited** (hereinafter referred to as the "Secured Creditor"). Whereas the below mentioned borrower failed to repay the loan amounts to the Secured Creditor, within 60 days from the date of the notice dated 19/08/2016 issued by its authorized officer under section 13(2) of the SARFAESI ACT 2002.

WHEREAS the Secured Creditor has pursuant to the powers vested in it through its authorized officer taken the physical possession of the mortgaged property as mentioned below on 26/03/2018 under the provisions of Rule 8(1) of the Security Interest (Enforcement) Rules 2002 and under the provisions of section 13 (4) read with section 14 of the SARFAESI ACT 2002 and in exercise of the powers conferred there under.

Notice regarding taking of such possession under the provisions of section 13 (4) was published in the News Papers in "The Free Press Journal & Navshakti (English & Marathi) editions on dated 28/03/2018 under Rule 8(2) of the Security Interest (Enforcement) Rules 2002. WHEREAS even thereafter the borrower has failed to repay the aforesaid loan amount to the Secured Creditor, the authorized officer of the Secured Creditor has decided to sell the scheduled property "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis through the process of "INVITING BIDS COM AUCTION" in a sealed cover for the below mentioned property from the intending buyers on the following terms and conditions:

Description of Properties	Reserved Price	EMD
All that piece & parcel of the commercial property bearing Ground Floor having area adn. 2370 sqft built up including Parking space of Aditi Building, Juhu Road, Opp Lions Garden, Santacruz Police Station, Santacruz W, Mumbai 400 054	Rs.7.85,00,000/- (Seven Crore Eighty Five Lakhs)	Rs.78,50,000/- (Seventy Eight Lakhs Fifty Thousand Only)

(A) Last date for submission of bids: 20.02.2020 at 11.00 AM at Branch Office: Religare Finvest Ltd, 4th Floor, Misty Bhavan, Dinsshaw Vacha Road, Churchgate, Mumbai 400020.
(B) Time & Place of opening of bids/auction: 20.02.2020 AT 12.30 P.M. at above address

TERMS AND CONDITIONS OF SALE:

- Full description of the above property is available with Authorized officer. The properties/documents can be inspected after fixing date and time with the Authorized Officer before 18/02/2020.
- The intending bidders should submit their bids to Authorized Officer, at the above said Office address of "Secured Creditor", in a sealed cover scribing as "Bid for auction/sale of property, along with EMD by demand draft drawn/Pay Order in favour of Religare Finvest Limited, payable at Mumbai before 11.00 a.m. on 20/02/2020.
- The sealed bids will be opened on 20/02/2020 at 12:30 P.M. and thereafter the eligible bidders may be given an opportunity at the discretion of the Authorized officer to participate in inter-se bidding to enhance the offer price.
- The successful bidder is required to deposit 25% of the bid amount (inclusive of EMD), on the same day by DD/ Cheque drawn in favour of "Religare Finvest Limited" payable at Mumbai and the balance amount shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Secured Creditor. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 25% of sale price, whatever the case may be shall be forfeited by the "Secured Creditor", if the successful bidder fails to adhere to the terms of sale or commits any default.
- The successful bidder shall bear all expenses including statutory/Society dues/taxes/bills etc. to Municipal Corporation or any other authorities and fees payable for stamp duty, registration fee etc. for registration of the 'Sale Certificate'.
- Secured Creditor does not take any responsibility to procure any permission/WOC from any Authority or under any other law in force in respect of property offered or any other dues i.e. outstanding water/electric dues, property tax or other charges if any.
- The Authorized Officer has absolute right to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice.
- To the best of its knowledge and information, the "Secured Creditor" is not aware of any encumbrances on the properties to be sold except of the "Secured Creditor". Interested parties should make their own assessment of the properties to their satisfaction. Secured Creditor does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid properties. For any other information, please contact Mr. Sumit Singla (9509387375) or Mr. Amit Agarwal (9599387375) at the above address.

STAUATORY 15 DAYS NOTICE UNDER 9(1) R & W 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002

The Borrower/Co-Borrowers/guarantors/mortgagors are hereby notified to pay the sum as mentioned above along, with up to date interest and ancillary expenses before auction, failing which the auction of mortgaged property mentioned above shall take place and balance dues if any shall be recovered with interest/cost.

Place : Mumbai
 Date: 04/02/2020

Authorised Officer
M/s Religare Finvest Limited (Secured Creditor)

celio Wim Plast Ltd.
 Regd. Office: Survey No. 32/4 to 7, Village Kachgam, Swami Narayan Gurukul Road, Dahanu - 396210.
 Tel. No.: 26654267/27, 4630 Fax No.: 26653681;
 CIN: L25200GJ1989PLC001544
 Email: wimplast@celioworld.com
 Website: www.celiowimplast.com

NOTICE OF BOARD MEETING

Notice is hereby given that, in terms of Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a Meeting of the Board of Directors of **Wim Plast Limited** is scheduled to be held on **Wednesday, 12th February, 2020 at 4.00 p.m.** at the Corporate Office of the Company at Mumbai. inter alia, to consider & approve the Unaudited Standalone and Consolidated Financial Results of the Company for the third quarter and nine-months ended 31st December, 2019.

In this connection, as per the Company's Code of Conduct for the Prevention of Insider Trading framed pursuant to SEBI (Prohibition of Insider Trading) Regulations, 2015, the trading window for dealing in the securities of the Company was closed from 1st January, 2020 and shall be opened 48 (forty-eight) hours after the results are made public on 12th February, 2020.

The information in the above notice is also available on the website of the Company at www.celiowimplast.com and on the website of BSE Limited at www.bseindia.com.

For **Wim Plast Ltd.**
 Sd/-
Darsha Adodra
 Place : Mumbai (Company Secretary)

PUBLIC NOTICE

Public notice is issued on behalf of my client MR. PAWAN LEKHRAJ MANWANI, in respect of Flat No. 203, 2nd Floor, admeasuring 377 sq. ft. carpet area in the District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No. 1195/8 of Village Malad South, Taluka Borivali, Mumbai Suburban District registered as "Acme" and the said Building No. 1, C.H.S. Ltd., Building, No. 1A, Opp. Inorbit Mall, Goregaon Mulund Link Road, Goregaon (West), Mumbai 400 104 lying & being on plot of land bearing C.T.S. No

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
JAS-LOK CHANRAI MEDICAL PRIVATE LIMITED**

1	Name of the Corporate Person	Jas-Lok Chanrai Medical Private Limited
2	Date of Incorporation of Corporate Person	23/01/2015
3	Authority under which Corporate Person is incorporated / Registered	Registrar of Companies, Mumbai.
4	Corporate Identity Number of Corporate Person	U74999MH2015FTC261284
5	Address of the Registered Office and Principal Office (if any) of Corporate Person	C/o Ostwal Desai & Kothari, 8/10, Calcut House, Tamarind Lane, Fort, Mumbai- 400001.
6	Liquidation commencement date of Corporate Person	01/02/2020
7	Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	Bharat Ramakant Upadhyay Reg. No.: IBB/IFA-002/IP-ND0120/2017-18/10289 Address: 507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Ph. No.: 9833284483 Email Id registered with IBB: brupadhyay@hotmail.com Claims to be sent on Email Id: brupadhyay.ip@gmail.com
8	Last date for submission of claims	01/03/2020

Notice is hereby given that **Jas-Lok Chanrai Medical Private Limited** has commenced voluntary liquidation on **01st February, 2020**.

The stakeholders of **Jas-Lok Chanrai Medical Private Limited** are hereby called upon to submit a proof of their claims, on or before **01st March, 2020**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Bharat Ramakant Upadhyay

Date: 01/02/2020

Place: Mumbai

१४ त्वर्चिक
मुंबई, मंगळवार, ४ फेब्रुवारी २०२०

जाहीर सूचना

सर्वसामान्य जणाने जमाती याद्वारे सूचना देण्यात येते की, माझे अतिशय, आदिपुत्र मिल्स कंपाऊंड, अंधेरी कुर्ला रोड, सफेद प्लु जवळ, साकीनाका, अंधेरी पूर्व, मुंबई ४०००७२ येथे स्थित गाव मोहोली मीलस आजूबाजूच्या मोजमापित ८१०२.७७ चौसटी मीटर्स समतुल्य ८७१८.२२ चौसट फुट जमिनीचे ते सर्व भाग आणि विभागावर बांधकामात ‘प्लटाइडीओ’ अशा ज्ञात प्रोजेक्टमधील एक कार पार्किंग जागसह टॉवर ‘सी’ मधील १२व्या मजल्यावर मोजमापित ७३०.०१ चौसट फुट (वर्ग फीट), फ्लॅट क्र. १०२ असलेले फ्लॅट श्रीम. सीतारिा बी. शर्मा आणि श्री. प्रदिप एच. शर्मा यांच्याकडून खरेदीकरीता वाटाघाटी करत आहे. जी सध्या विक्रते दुरु उपस्थित गृह काजरीकरिता स्टेट बँक ऑफ इंडियासह प्रसारित आहेत.

कोणत्याही/सर्व व्यक्ती आणि किंवा वित्तीय संस्थानां वरील मूद्र मिळकतीच्या संबंधित आणि (परिशिष्टात नमूद केलेली कोणताही) हक्क, मालकीहक्क, लाभ आणि किंवा हितसंबंध अस्तित्वास विक्री, अदलाबदल, गहाण, प्रभार, बक्षीस, विश्र्वस्त, ताबा, वारसा, धारणाधिकार, सुविधाधिकार, अंत्यदान किंवा वासिवाय कोणत्याही प्रकारच्या मार्ग साखे ओळखले जाणाऱ्या लिखित स्वरूपात दाव्यांच्या सर्व नोंदणीकृत दस्तावेजांच्या नोंदी केलेल्या सत्य प्रतीसह वकील यांचे कार्यालय, वकील श्री. **दिवेग** **जे. सावंता, कार्यालय क्र. ११२-ए, १ला मजला, पुरायपट्टाई सीएएसएलएम, मांगीवाडी रोड, विलेपारवें पूर्व, मुंबई ४०००५७** येथे दिनांकपासून १४ दिवसांत कळवावे, कसूर केल्यास सर्व असे दावा, हक्क, मालकीहक्क, लाभ आणि किंवा हितसंबंध, कोणत्याही वकील हा अर्जसह हकत देणाऱ्या कोणत्याही व्यक्ती त्यांची हकत लेवी स्वरूपात, ह्या सूचनेच्या प्रसिद्धिच्या तारखेपासून एकवीस दिवसांच्या आत सेंट्रल रजिस्ट्रेशन सेंटर, इंडियन इन्स्टिट्यूट ऑफ कॉर्पोरेट अफेयर्स (आयआयसीए), प्लॉट क्र. ६,७,८, सेक्टर ५, आसपट्टी मायनेस, गुगाव, हवामान, भारत, ११२०५७ येथे प्रत्यक्षात, कनकीकडे लिच्या नोंदणीकृत कार्यालयाकडे प्रतीसह पाठवावी।

मिळकतीचे परिशिष्ट
मुंबईचा नोंदणीकृत जिल्हा आणि उप-जिल्ह्यातील गाव मोहोली मधील धारक सव्हे क्र. ५० आणि सीटीएस क्र. ८३२ आदिपुत्र मिल्स कंपाऊंड, अंधेरी कुर्ला रोड, सफेद प्लु जवळ, साकीनाका, अंधेरी पूर्व, मुंबई ४०००७२ येथे स्थित मोजमापित आजूबाजू ८१०२.७७ चौस मीटर्स समतुल्य ८७१८.२२ चौस फुट जमिनिच्या ते सर्व भाग आणि विभागावर बांधकामात, ‘प्लटाइडीओ’ अशा ज्ञात प्रोजेक्टमधील एक कार पार्किंग जाग सह टॉवर ‘सी’मधील १२व्या मजल्यावर मोजमापित ७३०.०१ चौसट फुट (वर्ग फीट), फ्लॅट क्र. १०२ असलेले ते सर्व भाग.

दिवेग जे. सावंता (वकील)
दिनांक: ४ फेब्रुवारी, २०२०

जाहीर सूचना

गाव मालाड साऊथ, तालुका बोरिवली, मुंबई उपनगर जिल्ह्याचा अर्धा भाग सी.टी.एस. क्र. १११५/८ च्या प्लॉट वर स्थित असलेल्या आणि वसलेले इन्वॉसिट सॉल समोर, गोवाय मुलुंड लिंक रोड, गोरेगाव (पश्चिम), मुंबई ४०० १०४ अंसेस कॉम्लेक्स इमारत क्र. १ सी.एच.एस. लि., इमारत क्र. १ए तसे ज्ञात इमारतीमध्ये फ्लॅट क्र. २०२, २ रा मजला, मोजमापित ५३० चौ. फू. चढई क्षेत्र यासह सर प्रमाणपत्र क्र. २ अन्वये क्र. ५०/- चे प्रत्येकी पाच पूर्ण देणे शेअर्स विलिप्त क्र. ००६ ते ०१० च्या संदातीसाठी माझे आहेत श्री. **पवन लेखराज मनवानी** यांच्या बतनेे जीती जाहीर सूचना.

माझे अशिल सह त्यांची अर्धी श्रीम. **चतुरी देवी मनवानी** ह्या वरील सदर फ्लॅटच्या संयुक्त मालक आणि निद, क्र. पुरापुण/ इड्युपी/ एएसजी/ टीसी/१४४८/०६ द्वारे महाराष्ट्र को-ऑपरेटिव्ह सोसायटीज अँड अन्वये निमणीक अंसेस कॉम्लेक्स इमारत क्र. १ सी.एच.एस. लि. चे संयुक्त मालक हे संयुक्त महाराष्ट्र आहेत.

माझ्या अर्धालाचे बडील आणि श्रीम. **चतुरी देवी मनवानी** यांचे पांती श्री. **लेखराज मनवानी** यांचे त्यांच्या आजी मुंबई येथे १६.०७.२०१८ रोजी निधन झाले आणि सदर श्रीम. चतुरी देवी मनवानी यांचे मुंबई येथे १२.०६.२०१९ रोजी निधन झाले. त्यांच्या पत्न्यात त्यांनी मुले हजारेज आणि श्रीम. कवितार सुंदर दास थावरानी उर्फ कवितार लेखराज मनवानी, २) श्रीम. तुलसी गुणवती उर्फ तुलसी लेखराज मनवानी, ३) श्री. चंद्रप्रकाश मनवानी, ४) श्रीम. राखी कनहोया चांदवानी ऊर्फ राखी लेखराज मनवानी, ५) श्रीम. पायल ईश्वर सजवानी ऊर्फ पायल लेखराज मनवानी आणि ६) श्रीम. पूनम केतकाश लखवानी ऊर्फ पूनम लेखराज मनवानी हे वैयकीक कायदा यद्वारे त्यांनी यांचा सोमाळ केला याद्वारे एकमेव कायदेशीर वास आहेत.

सदर कायदेशीर वास आता सदर फ्लॅटमधील त्यांच्या अधिकाराचे शेअर्स सह वरील उल्लेखित शेअर्स आणि सोसायटीच्या कॅपिटलमधील हितसंबंध वरील सदर अशिल श्री. **पवन लेखराज मनवानी** जे सदर फ्लॅटचे एकमेव मालक म्हणुन एकमेव हक्कदार असतील यांच्या नावे सोडून देत आहेत.

जर कोणत्याही व्यक्ती किंवा वित्तीय संस्था यांना सदर मगद श्रीम. **चतुरी देवी मनवानी** यांच्या दाग सदर फ्लॅटच्या देणाने कोणत्याही प्रकारे किंवा वारसा, विश्र्वस्त, देखभाल, भेट, गहाण, धारणाधिकार, विश्र्वस्त, प्रवर्तित वाद किंवा वासिवाय कसेहीच्या मार्गे कोणताही दावा असल्यास त्यांचा दावा सह आवश्यक कागदावरील पुराव्यांसह शािप क्र. १२, कॅन्सर पायसीस सी.एच.एच लि., फायर ब्रिगेड मार्ग, मावई रोड लगत, मालाड (८), मुंबई ४०० ०५७ येथे सदर दिनांकापासून १५ दिवसांच्या आत कळविणे, अन्यथा त्याचे दावा/वे त्यागित करण्यात येतील आणि माझे अशील सोडून दिल्याचा विलेख निष्पादीत आणि नोंदणी करण्याची प्रक्रीया करतील आणि त्याचारे सोसायटी सदर फ्लॅट सह मगत सभासदाचे शेअर्स माझे अशील श्री. **पवन लेखराज मनवानी** यांच्या एकाच नावे हस्तांत करेल.

सही/-
(रीपक के. मलकाणी)
वकील उच्च न्यायालय
दिनांक: ०४/०२/२०२०

फॉर्म नं. आरएससी-४
एएससीएटी (गोसिअर फॉर रिडिक्शन ऑफ शेअर कॅपिटल ऑन कर्पोरी) रुस, २०१५ च्या नियम ३ (३) सुभाग
राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई खंडपीठ येथील खंडपीठ समक्ष
कंपनी अर्ज क्र. ३३५४ सन २०१९
प्रतिक पॅनेल लिमिटेड - अर्जदार
सूचना
सूचना देण्यात यावी की, उपरोक्त कंपनीच्या भाग भावखरात संपूर्ण भण्ण झालेल्या प्रत्येकी क्र. १०/- च्या ३८,९८,५०० यम भागांमध्ये विभाजित र. ३,८९,८५,०००/- पासून संपूर्ण भण्ण झालेल्या प्रत्येकी क्र. १/- च्या ३८,९८,५०० यम भागांमध्ये विभाजित र. ३८,९८,५००/- पयंत सकारा केल्यास मुंबुरी मिळण्यासाठी २६ ऑगस्ट, २०१९ रोजी मुंबई खंडपीठ येथील न्यायाधिकरणाकडे अर्ज सारद करत होत आा आणि कायत पत्र आणि तालो लेखा पत्रवसालीत सवा गिल्लक तयार झालेला उपलब्ध मतांनी न र्शविलेली किंवा तिचे मूद्र म्णवाल्याने र. ३८,९८,५००/- एकमेच्या अंशिक संचित ठोरांमधारेष प्रत्येकी क्र. २०/- पासून प्रत्येकी क्र. १/- पयंत सभाभाषांचे र्शनी मूद्रय कमी करन परिणाम स्वरूप केला जाईल. वैयधिकरीत्या धक्कांना सूचना जारी केल्या आहेत. कंपनीने २१ ऑगस्ट, २०१९ रोजी बनवलेली धक्कांची सूची सोमवार ते शुक्रवार राध्यात स. ११.०० ते स. ४०.०० वेळेमध्ये सर्व कामाच्या दिवशी निरीक्षण करण्याकरिता कंपनीच्या नोंदणीकृत कार्यालयात आणि कंपनीचे प्राधिकृत प्रतिनिधीचे कार्यालय आणि ओ. लालपुरीया अँड के., २०४, डी. स्वेअर, एम. जी. रोड, बँक ऑफ बडोदा समोर, विजपलॉट (९), मुंबई-४०००५७ येथे उपलब्ध आहे. जर कंपनीच्या सूचीमधील धक्कांचा अर्जाला किंवा धक्कांची सूचीमधील दस्तावेजांना कोणताही आक्षेप असलेल तर ते (पुष्कळच दस्तावेजांसह) आणि त्यांचे वाव व पत्ता आणि असल्यास त्यांच्या प्राधिकृत प्रतिनिधींना तसे आणि पत्ता याबाबतचे तपशील ह्या सूचनेच्या तारखेच्या तीन महिन्यांत निमनस्वाक्षरीकरणाकडे मे. आशिष ओ. लालपुरीया अँड के., व्यावसायिक कंपनी सेक्रेटरीज, २०४, डी स्वेअर, एम. जी. रोड, बँक ऑफ बडोदा समोर, विजपलॉट (९), मुंबई-४०००५७ येथे पाठवावेत.
जर व मागीलवर्षाच्या पुढील कोणताही आक्षेप प्राप्त झाला नाही तर कंपनीच्या भागांपाठडवतात करणत करण्याकरिताच्या सतीत प्राधिकेअंतर्गत सर्व कांदांची हसधे धक्कांच्या सूचीमधील नोंदी योग्य असल्याचे समजते जाईल. हे ध्यानांत ठेवावे की, २४ एप्रिल, २०२० रोजी एक सुनावणी होणार आहे तेव्हा न्यायाधिकरणाकडून अर्ज रकसता जाईल. जर कोणत्याही धक्कांच्या सुनावणीस हजर राहण्याची इच्छा असेत तर त्यांनी त्यांच्या असलेल्या कोणत्याही आक्षेपांसह एक दिवशी करावी.
प्रतिक पॅनेल लिमिटेडसाठी
सही/-
गुणवंतारण एम. सिधवी
दिनांक: ०३.०२.२०२० व्यवस्थापकीय संचालक
किम्प्रेस प्रेस प्राइव्‌ट लिमिटेड

झेल एज्युकेशन एलएलपी (एलएलपी)आयएन: एएसए – ५०११)
फॉर्म क्र. युआरसी – २ (कंपनी रजिस्ट्रेशन, २०१३ चे कलम ३७४(बी) आणि कंपनी (अंशधारिड्ड ड रजिस्टर)रुस, २०१५ चा नल ४(१) सुभाग)
१. याद्वारे सूचना देण्यात येते की, कंपनी अधिनियम, २०१३चे कलम ३६६ चे गोट कलम (२) नुसार सेंट्रल रजिस्ट्रेशन सेंटर, मायनेस यांच्याकडे अर्ज करण्यात आला आहे की, झेल एज्युकेशन एलएलपी (एलएलपी)आयएन: एएसए-५०११) शेअर्सद्वारा र्मावित कंपनी म्हणून कंपनी अधिनियम, २०१३चा चॅप्टर-XXI चा भाग I अन्वये नोंदीकृत करण्यात आला.
२. कंपनीची मुख्य उद्दिष्ट्ये खालीलप्रमाणे आहेत:
शिक्षण, व्यवसाय क्षेत्रामध्ये प्रशिक्षण, मार्गदर्शन आणि सुलभता सेवा पुरविणे, जी वेळोवेळी येथे पश्कारांद्वारा परस्पर मंजूर करावी.
एलएलपी अधिनियम, २००८ आणि एलएलपी रुस, २००९ नुसार प्रबंधकांच्या पूर्व मान्यतेच्या अधीन भागीदारांच्या बहुमताने निश्चित करण्यात येणारा कोणत्याही इतर उद्देशाने कोणताही व्यवसाय.
३. प्रस्तावित कंपनीच्या नियमावली आणि मसुदा दिप्पणाची तर सुमन हाऊस, तळजवळा, नवी क्रॉस लेन, चौपटी, चर्ची रोड चौपाटीजवळ (पश्चिम), मुंबई ४००००७ येथील कार्यालयात पाहता येईल.
४. याद्वारे सूचना देण्यात येते की, ह्या अर्जसह हकत देणाऱ्या कोणत्याही व्यक्ती त्यांची हकत लेवी स्वरूपात, ह्या सूचनेच्या प्रसिद्धिच्या तारखेपासून एकवीस दिवसांच्या आत सेंट्रल रजिस्ट्रेशन सेंटर, इंडियन इन्स्टिट्यूट ऑफ कॉर्पोरेट अफेयर्स (आयआयसीए), प्लॉट क्र. ६,७,८, सेक्टर ५, आसपट्टी मायनेस, गुगाव, हवामान, भारत, ११२०५७ येथे प्रत्यक्षात, कनकीकडे लिच्या नोंदणीकृत कार्यालयाकडे प्रतीसह पाठवावी।
सदर दिनांक ४ फेब्रुवारी, २०२०
सही/- श्री. अतन बेंजानी डीआयएन: ०७४८५३७६ पदसिद्ध भागीदार
सही/- श्री. प्रभम बाबरी डीआयएन: ०७२१२२६७ पदसिद्ध भागीदार

जाहीर सूचना

तमाम जनतेला सूचना याद्वारे देण्यात येते की, आम्ही येथील खालील लिहिलेल्या **परिशिष्टात** अधिक विशेषतः वर्णिलेल्या मिळकतीसाठी मे. बोईसेस रियारटी, भागीदारी संस्था ज्याच्या पत्ता येथे : ए-२०५, २ रा मजला, ठाकुर पॅट, आगाशी रोड, एस. के. डेअरी समोर, विरार (पश्चिम), पालघर – ४०१३०३ द्वारे भागीदार ए) श्री. विक्रम हेमकिरण बलिया व बी) श्री. विष्णु पांडुरंग पाटील (**मालक**) यांच्या नामाधिकारांनी तपासणी करत आहेत.

कोणत्याही व्यक्ती/हक्कदार (कोणतीही बँक/वित्तीय संस्थेसह) ज्यांचा विक्री, हस्तांतर, गहाण, अभिहस्तांतर, जसी, अदलाबदल, प्रभार, भाडेपट्टा, धारणाधिकार, प्रलंबित वाद, वारसाहक्क, देखभाल, भोगवटा, कब्जा, कुळबहिवाद, पोट-कुळबहिवाद, लिन्ह अँण्ड लायस्सन्स, काळजीवाहू तत्त्वने, भोगवटा, सुविधाधिकार, सोडून देणे, त्यागणे, बक्षीस, विश्र्वस्त, देखभाल, भागीदारी, तारण, अग्रहक्क, चिरभागाचा हक्क किंवा कोणताही करार, विलेख, दस्तावेज, लिखित, अभिहस्तांतरण विलेख, मृत्युपत्र, अंत्यदान, उत्तराधिकारामार्फत, लाभकारी हक्क/हितसंबंध, कोर्टाबिक व्यवस्था/तडजोड, वाद, कोणत्याही कायदे न्यायालयाचा हुकूम किंवा आदेश, कंझाट/करार, विकास हक्क किंवा एफएसआयचा वापर किंवा बोजा किंवा अन्यथा मागिने सदर मिळकतीच्या संदर्भात आणि/किंवा तिचा एफएसआय आणि/किंवा टीडीआरच्या संदर्भात कोणताही दावा, मागणी, वाद, हक्क, नामाधिकार, लाभ, हितसंबंध किंवा मागणी असल्यास ज्यावर अशा हक्काचा दावा आधारित आहे त्या दस्तावेजांच्या प्रतीसह सदर तारखेपासून **१४ (चौदा) दिवसात** लेवी स्वरुपात खालील मूद्र पत्त्यावर निमनस्वाक्षरीकारांना कागदोपत्री पुराव्यांसह लेखी स्वरुपात कळविणे याद्वारे आवश्यक आहे, कसूरार ठरल्यास असे दावे, मागणी, हक्क, नामाधिकार, लाभ, हितसंबंध किंवा मागणी काही असल्यास अशा व्यक्तीद्वारे त्यागित आणि/किंवा परित्यागित केल्याचे मानण्यात येईल आणि असा दावा अस्तित्वात नसल्याचे मानण्यात येईल.

वरील उल्लेखित परिशिष्ट

(*मिळकतीचे वर्णन*)

नोंदणीकृत जिल्हा पालघर व उप नोंदणीकृत जिल्हा-पालघर च्या हद्दीतील ग्रामपंचायत कंबलगाव च्या हद्दीमध्ये स्थित व गाव – कंबलगाव, तालुका व जिल्हा – पालघरचा. i) मोजमापित १२,६५० चौस मीटर्सचा गट क्र. ४९/१/२/बी व ii) मोजमापित १२,६६६ चौस मीटर्स चा गट क्र. ४९/१/२/डी धारक जमिनीनीचे ते सर्व भाग व विभाग.

१. गट क्र. ४९/१/२/बी धारक जमिनीच्या सीमाबद्ध पुढीलप्रमाणे :

उत्तरेकडे : गट क्र. ४९, एच. क्र. ३
दक्षिणेकडे : १५ मी. रोड
पूर्वेकडे : गट क्र. ४९/१/२/सी
पश्चिमेकडे : गट क्र. ४९/१/२/ए
२. गट क्र. ४९/१/२/डी धारक जमिनीच्या सीमाबद्ध पुढीलप्रमाणे :
उत्तरेकडे : गट क्र. ४९, एच. क्र. ३
दक्षिणेकडे : रस्ता
पूर्वेकडे : महसूल गाव बेटेगाव
पश्चिमेकडे : गट क्र. ४९/१/२/सी

सदर दिनांक ४ फेब्रुवारी, २०२०
मे . हरियानी अँण्ड के. करिता
वकील व सॉलिसिटर्स
बखलवार, ७ वा मजला,
रामनाथ गोंएका मार्ग,
नरिमन पॉईंट, मुंबई – ४०००२१

जाहीर सूचना

तमाम जनतेला सूचना याद्वारे देण्यात येते की, आम्ही येथील खालील लिहिलेल्या **परिशिष्टात** अधिक विशेषतः वर्णिलेल्या मिळकतीसाठी मे. विवा पाटील रियल इस्टेट, भागीदारी संस्था ज्याचा पत्ता : डाकुर आर्कैड, २ रा मजला, स्टेशन रोड, विरार (पश्चिम), पालघर – ४०१३०३ द्वारे त्याचे भागीदार ए) श्री. मेहुल दीपक डाकुर व बी) श्री. नितिन नारायण पाटील (**मालक**) यांच्या नामाधिकाराची तपासणी करत आहेत.

कोणत्याही व्यक्ती/हक्कदार (कोणतीही बँक/वित्तीय संस्थेसह) ज्यांचा विक्री, हस्तांतर, गहाण, अभिहस्तांतर, जसी, अदलाबदल, प्रभार, भाडेपट्टा, धारणाधिकार, प्रलंबित वाद, वारसाहक्क, देखभाल, भोगवटा, कब्जा, कुळबहिवाद, पोट-कुळबहिवाद, लिन्ह अँण्ड लायस्सन्स, काळजीवाहू तत्त्वने, भोगवटा, सुविधाधिकार, सोडून देणे, त्यागणे, बक्षीस, विश्र्वस्त, देखभाल, भागीदारी, तारण, अग्रहक्क, चिरभागाचा हक्क किंवा कोणताही करार, विलेख, दस्तावेज, लिखित, अभिहस्तांतरण विलेख, मृत्युपत्र, अंत्यदान, उत्तराधिकारामार्फत, लाभकारी हक्क/हितसंबंध, कोर्टाबिक व्यवस्था/तडजोड, वाद, कोणत्याही कायदे न्यायालयाचा हुकूम किंवा आदेश, कंझाट/करार, विकास हक्क किंवा एफएसआयचा वापर किंवा बोजा किंवा अन्यथा मागिने सदर मिळकतीच्या संदर्भात आणि/किंवा तिचा एफएसआय आणि/किंवा टीडीआरच्या संदर्भात कोणताही दावा, मागणी, वाद, हक्क, नामाधिकार, लाभ, हितसंबंध किंवा मागणी असल्यास ज्यावर अशा हक्काचा दावा आधारित आहे त्या दस्तावेजांच्या प्रतीसह सदर तारखेपासून **१४ (चौदा) दिवसात** लेवी स्वरुपात खालील मूद्र पत्त्यावर निमनस्वाक्षरीकारांना कागदोपत्री पुराव्यांसह लेखी स्वरुपात कळविणे याद्वारे आवश्यक आहे, कसूरार ठरल्यास असे दावे, मागणी, हक्क, नामाधिकार, लाभ, हितसंबंध किंवा मागणी काही असल्यास अशा व्यक्तीद्वारे त्यागित आणि/किंवा परित्यागित केल्याचे मानण्यात येईल आणि असा दावा अस्तित्वात नसल्याचे मानण्यात येईल.

वरील उल्लेखित परिशिष्ट

(*मिळकतीचे वर्णन*)

नोंदणीकृत जिल्हा पालघर व उप नोंदणीकृत जिल्हा-पालघर च्या हद्दीतील ग्रामपंचायत कंबलगाव च्या हद्दीमध्ये स्थित व गाव – कंबलगाव, तालुका व जिल्हा – पालघरचा. i) मोजमापित १२,७०० चौस मीटर्सचा गट क्र. ४९/१/२/ए व ii) मोजमापित १२,६५० चौस मीटर्स चा गट क्र. ४९/१/२/सी धारक जमिनीनीचे ते सर्व भाग व विभाग.

१. गट क्र. ४९/१/२/ए धारक जमिनीच्या सीमाबद्ध पुढीलप्रमाणे :

उत्तरेकडे : गट क्र. ४९, एच. क्र. ३
दक्षिणेकडे : १५ मी. रोड
पूर्वेकडे : गट क्र. ४९/१/२/बी
पश्चिमेकडे : रस्ता
२. गट क्र. ४९/१/२/सी धारक जमिनीच्या सीमाबद्ध पुढीलप्रमाणे :
उत्तरेकडे : गट क्र. ४९, एच. क्र. ३
दक्षिणेकडे : १५ मी. रोड
पूर्वेकडे : गट क्र. ४९/१/२/डी
पश्चिमेकडे : गट क्र. ४९/१/२/बी

सदर दिनांक ४ फेब्रुवारी, २०२०
मे . हरियानी अँण्ड के. करिता
वकील व सॉलिसिटर्स
बखलवार, ७ वा मजला,
रामनाथ गोंएका मार्ग,
नरिमन पॉईंट, मुंबई – ४०००२१

PUBLIC NOTICE

Public at large is informed that my clients **Kamla Marya Bari & Co** others are the Co- Owners all adivasis- Varil (ST) of the property more particularly described in the schedule hereunder written (herein after referred to as the ‘SAID PROPERTY’) that they or their predecessors in title have not created any right of any nature such as by way of sale , agreement for sale , agreement for development in favour of **Mr. S.Y. Shetty** or any other person, persons, Firm and company in respect of said property. If any person/s dealing with said Mr. S.Y. Shetty or any other person, persons, Firm and Company in respect of said property he/ she/ they shall do so entirely at his/ her/ their risk, costs and consequences and my clients shall not be responsible for the same.

THE SCHEDULE ABOVE

REFERRED TO
All those piece and parcel of land together with structures standing thereon bearing Survey No. 266(PT), corresponding CTS No. 612, 613, 614, 615, 616, 617 and 699, total admeasuring about 32385.6 sq. Mts. lying and being at village- Malad, Taluka - Borivali, MSD, situate at Kanyapada Shivaji Nagar/ Wadaripada Slum/ Goregaon Mulund Link Road/ Film City Road/ Gen. A.K. Vaidya Marg, Goregaon (East), Mumbai- 400 063

Dated this 4th February 2020
Mr. R.P. Singh
Advocate High Court
Sector-10, C-45, 202,
Shanti Nagar, Mira Road (E)
Thane - 401107
Mb. 9892953104/ 9967551833

परिशिष्ट I फॉर्म ए जाहीर उद्घोषणा	जस-लोक चनराई मॉडकल प्रायव्हट लिमिटेडच्या स्टॅकहोल्डर्सच्या माहोलासाठी
जस-लोक चनराई मॉडकल प्रायव्हट लिमिटेड	
१. कॉर्पोरेट व्यक्तीचे नाव	जस-लोक चनराई मॅडिकल प्रायव्हट लिमिटेड
२. कॉर्पोरेट व्यक्तीच्या स्थापनेची तारीख	१३-०९-२०१५
३. कॉर्पोरेट व्यक्ती ज्या अंतर्गत स्थापित / नोंदणीकृत आहे ते प्राधिकरण	कंपनी, प्रबंधक, मुंबई
४. कॉर्पोरेट व्यक्तीचा कॉर्पोरेट आयडेंटिटी नंबर	७७४१९९९ एएसए २०१९ रजिस्ट्री २२१२८४
५. कॉर्पोरेट व्यक्तीचे नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्याचा पत्ता	४२ ओबेरला टोर्नाई अँण्ड कोनोरी, ८/१२ कासलकटोरा, तामार लेन, चॅंटी, मुंबई – ४००००१
६. कॉर्पोरेट व्यक्तीचे संपातन मुलू होण्याची तारीख	०४/०२/२०२०
७. नाव, पत्ता, ई-मेल पत्ता, टेलिफोन क्रमांक आणि परिसराच्या नोंदणी क्रमांक	पत्ता रमाकान्त उपाध्याय नीड क्र.: आक्वीजीआय/आयएन-००२/आयसी – एए०१२२/२४७२५६/१/२४७२५६ पत्ता: ५०७, ५ वा मजला, सी.टी.एस. ब्रम्हानंदन क्षेत्र मस, स्क्याय हाउस ऑफिस कॉम्प्लेक्स, प्रिन्सिप रोड, शिवाविहार स्टेशन जवळ, पाचोकर – पश्चिम, मुंबई – ४०००८५ रू. क्र. – ९८३३२८४८३ ईमेल आयडी: आयक्वीजीआय सह नोंदणीकृत: bnupadhyay@rediffmail.com सह पराधिकारकील ईमेल आयडी: bnupadhyay.lrp@gmail.com
८. यारे सदर करण्याची अंतिम तारीख	०४/०३/२०२०

सूचना याद्वारे देण्यात येते की, **जस-लोक चनराई मॅडिकल प्रायव्हट लिमिटेड**चे स्वेच्छा सभापन **१ फेब्रुवारी, २०२०** रोजी सुरू झाले आहे.

जस-लोक चनराई मॅडिकल प्रायव्हट लिमिटेडच्या स्टॅकहोल्डर्सना बाब ७ समोरील पत्त्यावर परिसराच्याकांकडे **१ मार्च, २०२०** रोजी किंवा पूर्वी त्यांच्या दाव्यांनुषारे सादर करण्यासाठी याद्वारे नोंदणीव्यावयत येत आहे. वित्तीय धुकनेली कर इलेक्ट्रॉनिक माध्यमाने त्यांच्या दाव्यांचे पुरावे सादर करणे आवश्यक आहे. इतर सर्व स्टॅकहोल्डर्स व्यतिना, पोर्टाटने किंवा लेखीरुपेक माध्यमाने त्यांच्या दाव्यांचे पुरावे सादर करू शकतात. दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे कच्चे देडस आमंयण देणे टांते.

सी. भगत रमाकान्त उपाध्याय

दिनांक : ०४/०२/२०२०

ठिकाण : मुंबई

कर्जदार/हमीदारांची नावे		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३३११४) धीरज हाऊसिंग प्रायव्हेंट लिमिटेड (कर्जदार) मे. अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (सह कर्जदार १) प्रफुल्ल सुभाषचंद्र भट (सह कर्जदार २) चानव्य अर्विंद धांडा (हमीदार १)		
(दहिसर शाखेचा एलसी क्र. ०००४१७३३) प्रफुल्ल सुभाषचंद्र भट (कर्जदार) चानव्य धांडा (सह कर्जदार १) सखती प्रफुल्ल भट (सह कर्जदार २) सुभाषचंद्र पंडीत भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) धीरज हाऊसिंग प्रा. लि. (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एच. के. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(दहिसर शाखेचा एलसी क्र. ०००४१९०३) प्रफुल्ल सुभाषचंद्र भट (कर्जदार) चानव्य धांडा (सह कर्जदार १) सखती प्रफुल्ल भट (सह कर्जदार २) सुभाषचंद्र पंडीत भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) धीरज हाऊसिंग प्रा. लि. (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एच. के. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(दहिसर शाखेचा एलसी क्र. ०००४१९२१) प्रफुल्ल सुभाषचंद्र भट (कर्जदार) चानव्य धांडा (सह कर्जदार १) सखती प्रफुल्ल भट (सह कर्जदार २) सुभाषचंद्र पंडीत भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) धीरज हाऊसिंग प्रा. लि. (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एच. के. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३५०२१) प्रफुल्ल सुभाषचंद्र भट (कर्जदार) चानव्य धांडा (सह कर्जदार १) सखती प्रफुल्ल भट (सह कर्जदार २) सुभाषचंद्र पंडीत भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) धीरज हाऊसिंग प्रा. लि. (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एच. के. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३२९२१) प्रफुल्ल सुभाषचंद्र भट (कर्जदार) चानव्य धांडा (सह कर्जदार १) सखती प्रफुल्ल भट (सह कर्जदार २) सुभाषचंद्र पंडीत भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) धीरज हाऊसिंग प्रा. लि. (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एच. के. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३२५६८) प्रफुल्ल सुभाषचंद्र भट (कर्जदार) चानव्य धांडा (सह कर्जदार १) सखती प्रफुल्ल भट (सह कर्जदार २) सुभाषचंद्र पंडीत भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) धीरज हाऊसिंग प्रा. लि. (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एच. के. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(दहिसर शाखेचा एलसी क्र. ०००४३८५३) पुरुषोत्तम छानालाल मंधाना (कर्जदार) संगीता पुरुषोत्तम मंधाना (सह कर्जदार १) मनिषा बिर्लडाल मंधाना (सह कर्जदार २) प्रेमिमा मनिष मंधाना (हमीदार १) बिहारीलाल छानालाल मंधाना (हमीदार २) सुधा बिहारीलाल मंधाना (हमीदार ३) प्रियावत पुरुषोत्तम मंधाना (हमीदार ४)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३५४६१) अमंड मल्टिट्रेड प्रायव्हेंट लिमिटेड (कर्जदार) प्रफुल्ल सुभाषचंद्र भट (सह कर्जदार १) चानव्य धांडा (सह कर्जदार २) सखती प्रफुल्ल भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) सुभाषचंद्र पंडीत भट (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एचके. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३५०३१) सीकेपी इंडस्ट्रिज प्रायव्हेंट लिमिटेड (कर्जदार) प्रफुल्ल सुभाषचंद्र भट (सह कर्जदार १) चानव्य धांडा (सह कर्जदार २) सखती प्रफुल्ल भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) सुभाषचंद्र पंडीत भट (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एचके. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३५०३०) स्ट्राइल इंडस्ट्रिज प्रायव्हेंट लिमिटेड (कर्जदार) प्रफुल्ल सुभाषचंद्र भट (सह कर्जदार १) चानव्य धांडा (सह कर्जदार २) सखती प्रफुल्ल भट (हमीदार १) अटल बिर्लडकॉन प्रायव्हेंट लिमिटेड (हमीदार २) सुभाषचंद्र पंडीत भट (हमीदार ३) स्कायफॉल ट्रेडिंग प्रा. लि. (हमीदार ५) चरीशह ट्रेडर्स प्रा. लि. (हमीदार ५) वायआर जनरल ट्रेडिंग एचके. लि. (हमीदार ६) सीकेपी प्रोडक्ट्स लि. (हमीदार ७)		
(डॉबिवली शाखेचा एलसी क्र. ००००४५५९) मोहन थंकापान नायर (कर्जदार) राधिका मोहन नायर (सह कर्जदार १)		
(सॅटल शाखेचा एलसी क्र. ००००११६५) मोहन थंकापान नायर (कर्जदार) राधिका मोहन नायर (सह कर्जदार १) मीनू जेम्स प्रा. लि. (सह कर्जदार २)		
(केटनर शाखेचा एलसी क्र. ०००१२६९३) मोहन थंकापान नायर (कर्जदार) राधिका मोहन नायर (सह कर्जदार १)		
(डॉबिवली शाखेचा एलसी क्र. ००००१०७४) मोहन थंकापान नायर (कर्जदार) राधिका मोहन नायर (सह कर्जदार १)		
(दहिसर शाखेचा एलसी क्र. ०००४३७३७) मोहन थंकापान नायर (कर्जदार) राधिका मोहन नायर (सह कर्जदार १) मीनू जेम्स प्रायव्हेंट लिमिटेड (सह कर्जदार १)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३२८१४) चानव्य धांडा (कर्जदार) चानव्य फायरर्स प्रा. लि. (सह कर्जदार १) मनीज विस्वरान धांडा (सह कर्जदार २) प्रफुल्ल सुभाषचंद्र भट (हमीदार १) अयन्या रिजॅलॅन्स प्रा. लि. (हमीदार २)		
(भिबळी शाखेचा एलसी क्र. ०००००४५७५) यदीन एल सायबी (कर्जदार) स्नेहल वतीन सायबी (सह कर्जदार १)		
(दहिसर शाखेचा एलसी क्र. ०००४३९०१) सित्तर लॅंड डेव्हलपमेंट कॉर्पोरेशन (कर्जदार) विजय छोटालाल कामदार (सह कर्जदार १) धवल विजय कामदार (सह कर्जदार २) मे. श्री. हर्ष डेव्हलपर्स (हमीदार १) मे. श्री. चांडीया रियलटॅक सिडिकिशन प्रायव्हेंट लिमिटेड (हमीदार २)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३२३३३) सित्तर लॅंड डेव्हलपमेंट कॉर्पोरेशन (कर्जदार) विजय छोटालाल कामदार (सह कर्जदार १) धवल विजय कामदार (सह कर्जदार २) मे. श्री. हर्ष डेव्हलपर्स (हमीदार १) मे. श्री. चांडीया रियलटॅक सिडिकिशन प्रायव्हेंट लिमिटेड (हमीदार २)		
(मुंबई मेंट्रो शाखेचा एलसी क्र. ०००३२१४०) केमसॉल नॅन्सकृशन प्रायव्हेंट लिमिटेड (कर्जदार) मे. अजीतव्हा सरदेउरे अण्ड इन्व्हेस्टमेंट प्रायव्हेंट लिमिटेड (सह कर्जदार १) अव्दुल खाक चुनावाल (सह कर्जदार २) ऑफिस खाक चुनावाल (हमीदार १) सभिर खाक चुनावाल (हमीदार २) फारु खाक चुनावाल (हमीदार ३) समायारा ऑफिस चुनावाल (हमीदार ४) शायनान फारुक चुनावाल (हमीदार ५) कैमिदा खाक चुनावाल (हमीदार ६) शरद्वस्त समि चुनावाल (हमीदार ७)		

परिशिष्ट १

फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (व्हॉलुंटरी लिक्विडेशन) रेग्युलेशन्स, २०१७ चे रेग्युलेशन १४)

जस-लोक चनराई मेडिकल प्रायव्हेट लिमिटेडच्या स्टेकहोल्डर्सच्या माहितीसाठी

१	कॉर्पोरेट व्यक्तीचे नाव	जस-लोक चनराई मेडिकल प्रायव्हेट लिमिटेड
२	कॉर्पोरेट व्यक्तीच्या स्थापनेची तारीख	२३-०९-२०१५
३	कॉर्पोरेट व्यक्ती ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	कंपनी, प्रबंधक, मुंबई
४	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट आयडेंटिटी नंबर	यु७४९९९ एमएच २०१५ एचटीसी २६२२८४
५	कॉर्पोरेट व्यक्तीचे नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) यांचा पत्ता	द्वारा ओसवाल देसाई अँड कंपनी, ८/१० कालकोट हाऊस, ताम्रिं लेन, फोर्ट, मुंबई - ४००००९
६	कॉर्पोरेट व्यक्तीचे समापन सुरू होण्याची तारीख	०१/०२/२०२०
७	नाव, पत्ता, ई-मेल पत्ता, टेलिफोन क्रमांक आणि परिसमापकांचा नोंदणी क्रमांक	भरत रमाकांत उपाध्याय नोंद क्र.: आवबीबीआय/आयपीए-००२/ आयपी - एन००१२०/२०१७-१८/१०२८९ पत्ता: ५०७, ५ वा मजला, सी२ विंग, स्कायलाईन वेल्थ स्पेस, स्काय लाईन ओएसिस कॉम्प्लेक्स, त्रिभुवा रोड, विशाविहार स्टेशन जवळ, घाटकोपर - पश्चिम, मुंबई - ४०००८६ दूर. क्र. - ९८३३२८४४८३ ईमेल आयडी : आवबीबीआय सह नोंदणीकृत: brupadhyay@hotmail.com दावे पार्श्वग्याकारिता ईमेल आयडी: brupadhyay.jrp@gmail.com
८	दावे सादर करण्याची अंतिम तारीख	०१/०३/२०२०

सूचना याद्वारे देण्यात येते की, जस-लोक चनराई मेडिकल प्रायव्हेट लिमिटेडचे स्वेच्छा समापन १ फेब्रुवारी, २०२० रोजी सुरू झाले आहे.

जस-लोक चनराई मेडिकल प्रायव्हेट लिमिटेडच्या स्टेकहोल्डर्सना बाब ७ समोरील पत्त्यावर परिसमापकांकडे १ मार्च, २०२० रोजी किंवा पूर्वी त्यांच्या दाव्याचे पुरावे सादर करण्यासाठी याद्वारे बोलाविण्यात येत आहे.

वित्तीय धनकोनी फक्त इलेक्ट्रॉनिक माध्यमाने त्यांच्या दाव्याचे पुरावे सादर करणे आवश्यक आहे. इतर सर्व स्टेकहोल्डर्स व्यक्तिशः, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमाने दाव्याचे पुरावे सादर करू शकतात. दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडास आमंत्रण देणे ठरेल.

श्री. भरत रमाकांत उपाध्याय

दिनांक : ०१/०२/२०२०

ठिकाण : मुंबई